

India has also consistently stated that the developed countries must fulfill their commitments under the Convention to provide resources to developing countries to enable them to undertake actions for adaptation to and mitigation of climate change.

Contents of TV Programmes

*48. SHRI SHREEGOPAL VYAS :

SHRI BALWANT ALIAS BAL APTE :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that the Supreme Court has commented that there are a number of programmes being shown on TV, which cannot be seen alongwith family members;

(b) whether any dialogue in this regard is being held with all the concerned parties to arrive at a consensus;

(c) whether a minimum consensus has been arrived at on these issues;

(d) if so, whether any action plan has been prepared; and

(e) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI AMBIKA SONI) : (a) No such specific written comments/observation of the Honuble Supreme Court have been recieved by the Government.

(b) The Government had consisted a Committee for reviewing the Programme and Advertising Code (Content Code) prescribed under the Cable Television Networks (Regulation) Act, 1995 and rules framed thereunder, which has submitted its report and made recommendations in the form of draft uSelf-regulation Guidelines for the broadcasting sector (2008). Government is in the process of holding consultations with all concerned stakeholders to arrive at broad consensus on the recommendations of the Committee.

(c) to (e) The process of consultation is going on.

Pollution due to flex hoardings

†*49. SHRI NAND KISHORE YADAV :

SHRI KAMAL AKHTAR :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Government is aware of the fact that flex material used in hoardings is causing pollution;

(b) if so, the details thereof;

(c) whether Government is considering to ban use of this material;

† Original notice of the question was received in Hindi.